

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 2332  
ANSWERED ON MONDAY, DECEMBER 18, 2023  
AGRAHAYANA 27, 1945 (SAKA)**

**LLP Firms**

**QUESTION**

**2332. SHRI PARBATBHAI SAVABHAI PATEL:**

**SHRI VINOD L. CHAVDA:**

**SHRI DURGA DAS (D.D.) UIKEY:**

**SHRI JANARDAN MISHRA:**

**SHRI DHARAMBIR SINGH:**

**SHRI MOHANBHAI KALYANJI KUNDARIYA:**

**SHRI DIPSINH SHANKARSINH RATHOD:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) the data regarding the number of companies and Limited Liabilities Partnership (LLP) firms which have been incorporated in the current financial year upto till now;**
- (b) the number of companies and LLP firms which have been incorporated in the year 2013-14;**
- (c) the percentage increase in the incorporation filings in comparison to data during 2022-23;**
- (d) the steps taken/to be taken by the Government to ease the process of registration of companies and LLP; and**
- (e) whether the number of registrations have increased in the last few years and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a) to (c): During Financial Year 2022-23, 1,95,588 companies and Limited Liability Partnerships (LLPs) (1,59,339 companies and 36,249 LLPs) have been incorporated as against 1,02,063 companies and LLPs (94,081 companies and 7,982 LLPs) incorporated during the F.Y. 2013-14, registering an increase of about 91.6%.**

**During Financial Year 2023-24 (from 01.04.2023 to 30.11.2023), 1,59,799 companies and LLPs (1,22,317 companies and 37,482 LLPs) have been incorporated as against 1,38,764 companies and LLPs (1,15,233 companies and 23,531 LLPs) for the corresponding period during the F.Y. 2022-23.**

**(d): To ease the process of corporate filings, the Ministry has made Rules that such applications, Balance Sheet, Prospectus, Return, declarations, Memorandum, Articles, Particulars of Charges, or any other particulars or documents as may be required to be filed or delivered under this Act or Rules made thereunder shall be filed in electronic form. Forms have been made web-based to be filed online. MCA has deployed an integrated**

**'SPICe+' Web Form for incorporation of companies which provides 11 services viz; Name reservation, Incorporation, Director Identification Number (DIN) allotment, Mandatory issue of Permanent Account Number (PAN) and Tax Deduction and Collection Account Number (TAN), Mandatory issue of EPFO and ESIC registration, Mandatory issue of Profession Tax registration for the states of Maharashtra, Karnataka and West Bengal, Mandatory Opening of Bank Account, Registration of shops and establishment for all new companies getting incorporated in Delhi and Allotment of GSTIN (if applied for). Zero fee is charged for incorporation of companies upto authorised capital of Rs.15 Lakh.**

**(e). During the Financial Years from 2020-21 to 2022-23, 6,03,281 companies and LLPs ( 4,81,795 companies and 1,21,486 LLPs) have been incorporated against 4,48,428 companies and LLPs (3,55,558 companies and 92,870 LLPs) during the Financial Year from 2017-18 to 2019-20.**

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